

LIR No. 1744/17
Prem Shankar vs Novalty Store

22.09.2020

Present: None for the workman.
Sh. Rajan Malhotra, AR for the management.

The matter is fixed for today for talk of settlement, failing which for framing of issues.

Today, no one has appeared on behalf of the workman through video conference. Ld. AR for the management has appeared and apprised to the court that there is no chance of settlement.

Perusal of the record reveals that pleadings of the parties have already been completed. Neither on the last date of hearing nor today, anyone has appeared on behalf of the workman through video conference.

From the pleadings of the parties, following issues arose and are being framed:-

(1) Whether the claimant had served in the management for four years and his services have been illegally and unjustifiably terminated by the management on dated 22.06.2016? OPW

(2) Whether the relationship of employer and employee ever existed between the claimant and the management? OPW

(3) Relief.

Contd.



No other issues arises from the pleadings of the parties. Now, come up for evidence of workman on **04.09.2021**. Workman is directed to file affidavit(s) of witness(es) in the court at least one week prior to next date of hearing and supply copy thereof to the management or its AR in the similar fashion.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS,NEW DELHI
22.09.2020

LIR No. 2828/17

Arun Kumar Singh vs M/s Shree Niwas Paswan Kumar

22.09.2020

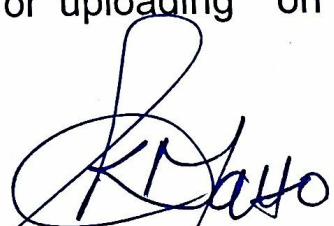
Present: Sh. Ajit Kumar Singh, AR for the workman
through video conference.
None for the management.

The matter is fixed for today for talk of settlement, failing which, for filing of rejoinder and framing of issues.

Today, Id. AR of the workman has apprised to the court that yesterday a settlement has ^{been} arrived at between the parties and the workman will give his statement to this effect on 30.09.2020.

Accordingly, the matter stands adjourned for 30.09.2020 for personal appearance of the workman in the court.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
22.09.2020

LIR No. 2351/19
Vikram Yadav vs Sagar Ratna Restaurants Pvt.Ltd.

22.09.2020

Present: None for the parties.

The matter is fixed for today for talk of settlement, failing which, for filing of rejoinder and framing of issues, but today, no one has appeared on behalf of any of the parties through video conference.

The perusal of the record reveals that even on the last date of hearing, no one had appeared on behalf of any of the parties and the matter was adjourned for today. Today also, no one has appeared on behalf of any of the parties through video conference.

Since, the workman was having sufficient time to file the rejoinder and despite of having sufficient time and opportunities to file the rejoinder, the workman has failed to file the same, so, his right to file the rejoinder stands closed.

From the pleadings of the parties, following issues arose and are being framed:-

(1) Whether the claimant had served in the management for 15 years prior to the alleged termination of his services on dt. 15.12.2018 ? OPW

(2) Whether the services of the claimant have been terminated illegally and/or unjustifiably by the Management? OPW



(3) Whether the claimant had resigned from the job in the management with his own free will w.e.f. 13.02.2018? OPM

(4) Relief.

No other issues arises from the pleadings of the parties. Now, come up for evidence of workman on **02.09.2021**. Workman is directed to file affidavit(s) of witness(es) in the court at least one week prior to next date of hearing and supply copy thereof to the management or its AR in the similar fashion.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



**(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
22.09.2020**

LIR No. 7235/16
Sunil Kumar vs B-Earth Spaire India

22.09.2020

Present: None for the workman.
Sh.Saumitra Singhal, AR for the management.

The matter is fixed for today for filing of rejoinder and framing of issues, but today, no one has appeared on behalf of the workman through video conference

Perusal of the record reveals that for the last two dates of hearing, no one is appearing on behalf of the workman.

The written statement in the present case was filed by the management on 27.02.2020, but, despite of having sufficient time and opportunities, the workman has failed to file the rejoinder and for the last two dates of hearing, he is not appearing. Today also, no one has appeared on behalf of the workman through video conference, so, the right of the workman to file the rejoinder stands closed.

From the pleadings of the parties, following issues arose and are being framed:-

(1) Whether the claimant had worked with the management since 01.02.2014 till 01.05.2015 ? OPW

(2) Whether the services of the claimant have been terminated illegally or unjustifiably by the Management on dated 01.05.2015? OPW



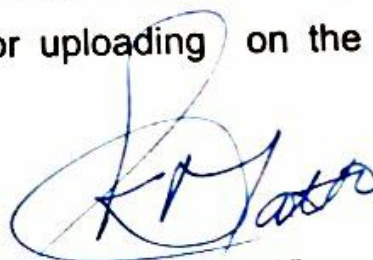
(3) Whether the claimant has stopped reporting for his work and left the services of the management since 01.05.2015? OPM

(4) Relief.

No other issues arises from the pleadings of the parties.

Now, come up for evidence of workman on **23.03.2021**. Workman is directed to file affidavit(s) of witness(es) in the court at least one week prior to next date of hearing and supply copy thereof to the management or its AR in the similar fashion.

Ahmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
22.09.2020

LIR No. 4250/18
Satender Kumar vs Fairdeal Industries Pvt Ltd.

22.09.2020

Present: Ms. Poonam Kaushik, AR for the workman.
None for the management.

The matter is fixed for today for evidence of the management.

Today, no one has appeared on behalf of the management through video conference

Ld. AR for the workman has apprised to the court that she has received the copy of the affidavit of a witness of the management from the AR management.

Accordingly, the matter stands adjourned for evidence of the management on **17.10.2020**. Management is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
22.09.2020

LIR No. 4251/18

Anand Kumar vs Fairdeal Industries Pvt Ltd.

22.09.2020

Present: Ms. Poonam Kaushik, AR for the workman.
None for the management.

The matter is fixed for today for evidence of the management.

Today, no one has appeared on behalf of the management through video conference

Ld. AR for the workman has apprised to the court that she has received the copy of the affidavit of a witness of the management from the AR management.

Accordingly, the matter stands adjourned for evidence of the management on **17.10.2020**. Management is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
22.09.2020

LIR No. 4256/18
Suresh Yadav vs Fairdeal Industries

22.09.2020

Present: Ms. Poonam Kaushik, AR for the workman.
None for the management.

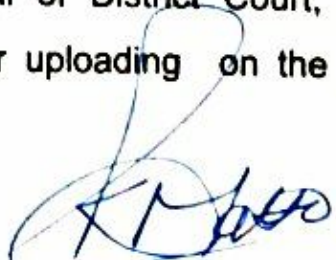
The matter is fixed for today for evidence of the management.

Today, no one has appeared on behalf of the management through video conference

Ld. AR for the workman has apprised to the court that she has received the copy of the affidavit of a witness of the management from the AR management.

Accordingly, the matter stands adjourned for evidence of the management on **17.10.2020**. Management is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER, LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
22.09.2020

LIR No. 4257/18
Ranji Prasad vs Fairdeal Industries

22.09.2020

Present: Ms. Poonam Kaushik, AR for the workman.
None for the management.

The matter is fixed for today for evidence of the management.

Today, no one has appeared on behalf of the management through video conference

Ld. AR for the workman has apprised to the court that she has received the copy of the affidavit of a witness of the management from the AR management.

Accordingly, the matter stands adjourned for evidence of the management on **17.10.2020**. Management is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
22.09.2020

LIR No. 4258/18
Gajraj Singh vs Fairdeal Industries

22.09.2020

Present: Ms. Poonam Kaushik, AR for the workman.
None for the management.

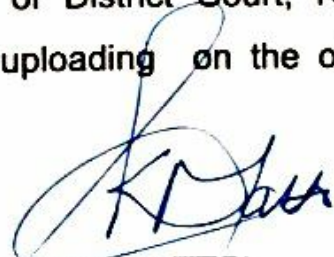
The matter is fixed for today for evidence of the management.

Today, no one has appeared on behalf of the management through video conference

Ld. AR for the workman has apprised to the court that she has received the copy of the affidavit of a witness of the management from the AR management.

Accordingly, the matter stands adjourned for evidence of the management on **17.10.2020**. Management is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
22.09.2020

LIR No. 91/16
Manoj Kr. Chauhan 10 Ors. vs Fairdeal Industries

22.09.2020

Present: Ms. Poonam Kaushik, AR for the workmen.
None for the management.

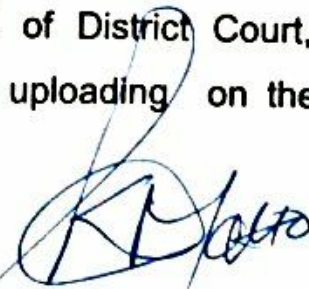
The matter is fixed for today for evidence of the management.

Today, no one has appeared on behalf of the management through video conference

Ld. AR for the workmen has apprised to the court that she has received the copy of the affidavit of a witness of the management from the AR management.

Accordingly, the matter stands adjourned for evidence of the management on **17.10.2020**. Management is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workmen or their AR in similar manner.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
22.09.2020

LIR No. 1926/16
Dharmender Kr. 2 Ors. Vs Fairdeal Industries

22.09.2020

Present: Ms. Poonam Kaushik, AR for the workmen.
None for the management.

The matter is fixed for today for evidence of the management.

Today, no one has appeared on behalf of the management through video conference

Ld. AR for the workmen has apprised to the court that she has received the copy of the affidavit of a witness of the management from the AR management.

Accordingly, the matter stands adjourned for evidence of the management on **17.10.2020**. Management is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workmen or their AR in similar manner.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS,NEW DELHI
22.09.2020

LID No. 111/17

**Rahul Gonsai vs Rajesh Aggarwal and Karan Aggarwal,
Owner/Prop/Partner of City Park Green Resort**

22.09.2020

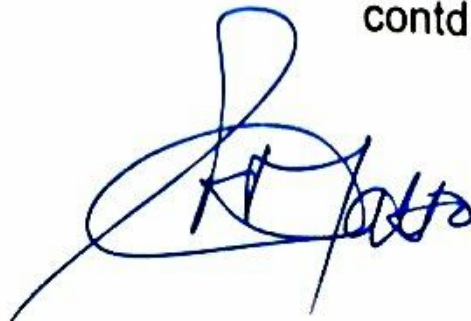
Present: None for the workman.
Sh. Pulkit Prakash, AR for the management.

The matter is fixed for today for hearing final arguments through video conference, but, the Id. AR of the workman did not appear to argue on the matter through video conference. The Reader of the court has telephonically contacted to the Authorized Representative of the workman namely Sh. Santosh Singh, who has told him that he will not argue on the matter today.

Since, the Id. AR for the management has submitted that he is ready to argue on the matter today and submitted that even on the last date of hearing, the AR of the workman did not appear to argue on the matter through video conference and the matter was adjourned for today for hearing arguments through video conference. So, he may be heard today.

The perusal of the record reveals that even on the last date of hearing, the Id. AR of the workman did not appear to argue on the matter through video conference, whereas, the Id. AR of the management had appeared through video conference. The Id. AR of the management was ready to argue on the matter even on the last date of hearing, but, as the Id. AR of the workman did not appear to argue on the matter through video conference and in

contd.



response to the telephonic call made by the Reader of this court, he had telephonically informed to the Reader of this court that he was to appear physically in the Karkardooma Court, so, he would not appear through video conference in the present case and sought adjournment. So, in view of the request of the Id. AR for the workman, communicated to the court through Reader on telephone and in the interest of justice, last and final opportunity was granted to the workman to argue on the matter and the matter was adjourned for today for hearing arguments through video conference.

Today, the Reader of this court has telephonically contacted with the AR of the workman, who has telphonically informed him that he will not appear through video conference.

At this stage, when the court is dictating this order, the Id. AR of the workman has appeared through video conference. He has stated that he is not ready to argue on the matter, as he does not have file with him and seeks adjournment even today. The Id. AR for the management is ready to argue. It appears to the court that the Id. AR of the workman is a negligent person and is making lame excuse, so, no ground is made out to adjourn the matter for the same purpose, as it was last and final opportunity for the workman to argue on the matter, but, the Id. AR of the workman is not ready to argue on the matter.

Let the argument of AR of the management be heard.

Contd.



Accordingly, arguments of Id. AR of the management have been heard and since the AR of the workman is not ready to argue on the matter today and he is making lame excuses, so, the matter stands adjourned for order on 26.09.2020 at 4:00 PM.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
22.09.2020